

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

Petition No.183/2004

In the matter of

Application for grant of licence for inter-state Trading in electricity.

And in the matter of

Induj Enertech Limited, Mumbai

....**Applicant**

The following were present:

1. Shri M. Hudli, Induj Enertech Limited
2. Shri S.K. Takral, Induj Enertech Limited
3. Shri B.D. Dubedi, Induj Enertech Limited

**ORDER
(DATE OF HEARING : 8.2.2005)**

In accordance with the regulations on grant of licence for inter-state trading in electricity, the applicant is required to publish its notices in two national English daily newspapers, including one economic newspaper. The applicant has published notices in Free Press Journal (Mumbai edition) dated 11.12.2004 and Business Line (New Delhi edition) dated 11.12.2004. The purpose of prescribing publication of notices in the National Daily newspapers is to have All-India notices of the application. By limiting publication of notices to only one edition of each of the two National Daily newspapers, the requirement of the regulations has not been complied with. It is directed that fresh notices in all editions of two National Daily newspapers be published.

2. To carry on the business of transmission, among other businesses, is included in the main objects of Induj Eneritech Limited. In accordance with third proviso to Section 41 of the Electricity Act, 2003, trading and transmission licences cannot be granted to same person. Therefore, the grant of licence for trading can be considered on Induj Eneritech Limited filing an affidavit to the effect that it will not make an application to undertake transmission in electricity as a transmission licensee (inter-state or intra-state) without surrendering the trading licence if granted by the Commission. Induj Eneritech Limited shall further file an affidavit that in case an application is made before the Central Commission or the State Commission for grant of transmission licence, it shall also disclose, while making the application, the fact of its having been granted trading licence in case the licence is finally granted. The applicant is also directed to submit its annual reports for the years 2001-02, 2002-03 and 2003-04.

4. The petition be processed on the applicant complying with the above directions.

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

**SD/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 8th February, 2005